

(1895) 07 MAD CK 0006
In the Madras High Court

Chakrapani Asari

APPELLANT

Vs

Narasinga Rau and Others

RESPONDENT

Date of Decision : 26-07-1895

Acts Referred:

Suits Valuation Act, 1887 — Section 8

Citation : (1896) ILR (Mad) 56

Hon'ble Judges : Shephard, J;Best, J

Bench : Division Bench

Judgement

1. In our opinion the Subordinate Judge is right in his conclusion see also Krishnasami v. Kanakasabai ILR 14 Mad. 183. Furthermore under the

8th Section of the Suits Valuation Act of 1887 it is clear that the suit is within the jurisdiction of the District Munsif. Costs to be costs in the suit.